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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

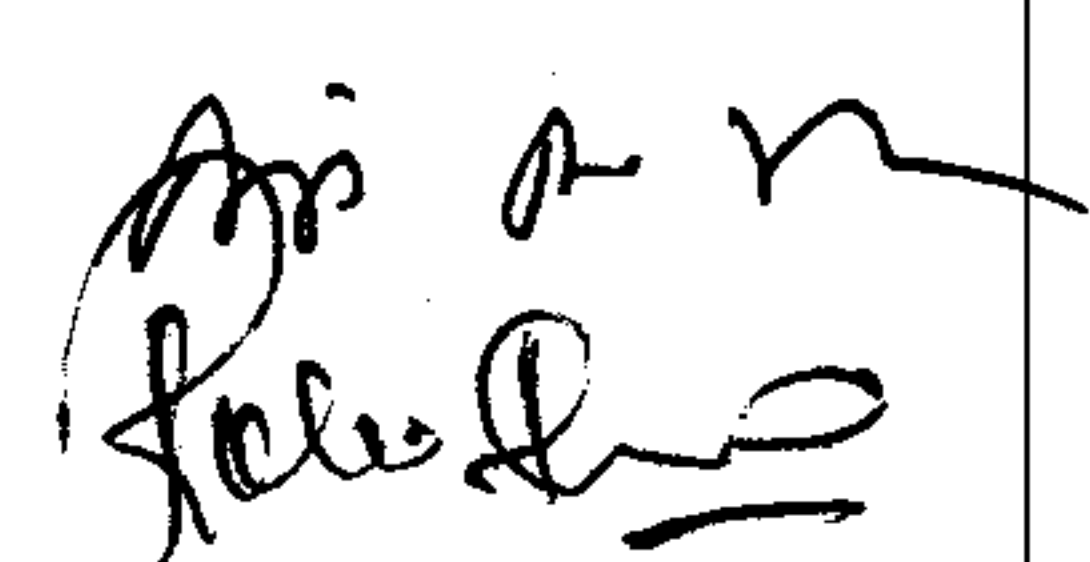
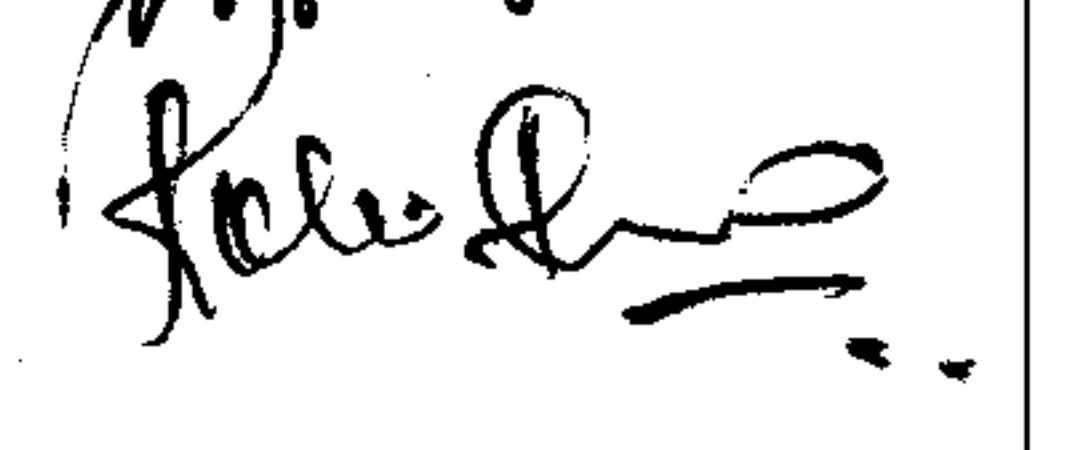
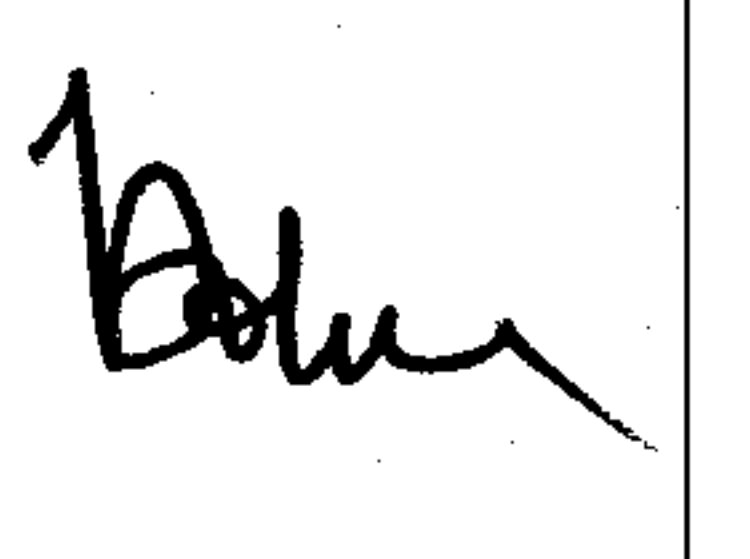
IA 381/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company: CA Premraj Ramratan Laddha, RP
V/s.
Rasiklal Fhusabhai Patel & Ors.

Section of the Companies Act: Section 33(2) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A GANDHI	ADVOCATE	APPLICANT	
2.	RAJU KOTHARI	ADVOCATE	APPLICANT	
3.	RAJESH BOHRA	ADVOCATE	(Directors & Corp Debtor whose power of board under insolvency)	

ORDER

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Applicant (RP). Learned Advocate Mr. Rajesh Bohra present for Directors in IA 381/2017.

This application is filed by resolution professional seeking order of liquidation under section 33(2) of the Code.

This authority on the basis of petition filed by New Tech Forge & Foundry Ltd. (Corporate Debtor) under section 10 of the Code, commenced the CIRP by appointing IRP.

COC in its third meeting held on 09.11.2017 resolved that it is not possible to have a resolution plan in respect of corporate debtor and therefore resolved to go for

liquidation and further resolved to continue the resolution professional Mr. Prem Laddha as liquidator.


Further the period of 180 days provided for arriving at resolution plan has also been over.

Considering all the above said facts this Adjudicating Authority is of a considered view that there shall be an order of liquidation in respect of the Corporate Debtor New Tech Forge & Foundry Ltd. and direct the liquidator to issue a public announcement stating that corporate debtor is in liquidation.

This Adjudicating Authority hereby appoint the resolution professional as 'Liquidator' under section 34(1) of the Code. The Liquidator shall send an intimation to the Registrar of Companies with which the Corporate Debtor is registered.

The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority.

This application is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 12th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL